

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01214/2014

Dated Wednesday the 5th day of September Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

M.Parvatham,
No. 3, Pattakkarakankadu,
Kachupalli PO,
Konganapuram 637102.Applicant

By Advocate M/s. R. Malaichamy

Vs

Union of India,
rep by the Superintendent of Post Offices,
Namakkal Division,
Namakkal 637002.Respondent

By Advocate M/s. Shakila Anand

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

When the matter is taken up for hearing, learned counsel for applicant submits that a new cause of action has arisen based on which he intends to file a fresh OA and he seeks permission to withdraw the present OA and file a fresh OA on the basis of new cause of action. Necessary endorsement has been made in the OA records.

2. In view of the above, this OA is permitted to be withdrawn with permission to file a fresh OA, if necessary. OA is dismissed as withdrawn.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

05.09.2018

SKSI